

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

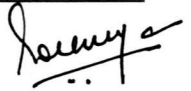
Cont.P 1 of 2019 in TP 218 of 2019 [CP 55 of 2019]

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.02.2020**

Name of the Company: Pramod Kumar Vyas & Anr
V/s
Shree Rajpal Singh

Section: Section 425 of Companies Act


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Saanya Sharma Proxy counsel for	Adv.	Petitioner	
2.	Adv. Vijayesh Ahe.			

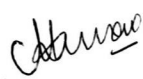
ORDER

The Parties are represented through their respective Learned Counsel.

Learned Lawyer, appearing on behalf of the Respondent, undertakes to file Vakalatnama. Hence, two weeks' time is granted to file reply by serving an advance copy to the other side.

List the matter on 26.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 21st day of February, 2020.